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O.A.NO.541 OF 2004

ORDER DATED 07.03.07

Mr.A.K.Banerjee,Ld.Counsel for the Applicant, Mr.S.K.Ojha,Ld.Standing Counsel and the proxy Counsel of Mr.Ashok Mohanty,Sr.Advocate for the Respondents/Railways are present and heard.

2. Ld.Counsel for the Applicant submits that since the grievances of the Applicant have already been re-<sup>re</sup>lief addressed as per para-13 of the counter, he has no cause of action in this O.A. Mr.Ojha,Ld.Standing Counsel for the Respondents confirms the same.

3. Having heard both the parties, the O.A. is disposed of being infructuous conclusively.

B.B.P.M.  
MEMBER(ADMN.)

lde  
VICE-CHAIRMAN

Orderdalt. 7-3-07

Copy of Order  
may be given to  
both Counsel.

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9.3.07

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